

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1373 of 1996.

Date of Order: 24.3.2004.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N. D. Dayal, Administrative Member

NIRMAL CHANDRA PURKAIT

VS.

UNION OF INDIA AND ORS.

For the Applicant : None.

For the Respondents : Dr. Ms. S. Sinha, counsel.

ORDER

MR. N.D.DAYAL, AM:

Nobody has appeared in the case on behalf of the applicant after the sad demise of Mr. S.K.Ghosh, 1d. counsel, who was earlier appearing on behalf of the applicant. However, Dr. Ms. S. Sinha, 1d. counsel appears on behalf of the official respondents.

2. When this matter was taken up for hearing, Dr. Ms. S. Sinha, 1d. counsel for the official respondents files a letter dated 30.5.2002 written by the applicant himself addressed to Mr. Samir Kr. Ghosh, 1d. counsel who was earlier appearing on his behalf endorsing a copy of the same to the Superintendent of Post Office, Baruipur, 24 Parganas(S), wherein it was categorically mentioned that due to unavoidable circumstances, the applicant does not want to proceed with the matter any further. Letter which is filed by Dr. Ms. S. Sinha, 1d. counsel for the respondents be kept in file as a part of the record.

3. In view of the above position, the O.A. is dismissed as not pressed. However, there shall be no order as to costs.


MEMBER(A)


MEMBER(J)

ASVS.